

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.189/1996

New Delhi, this 4th day of July, 1996

Hon'ble Shri A.V. Haridasan, VC(J)
Hon'ble Shri R.K. Ahooja, Member(A)

Peonam Khasa
RZ-240/1, Gali No.3
Durga Park, New Delhi-45

.. Applicant

(By Shri V.P. Sharma, Advocate-not present)

Vs.

1. Secretary
M/Personnel, PG & Pensions
North Block, New Delhi
2. The Dy. Director(NR)
Staff Selection Commission
Block No.12, CGO Complex, New Delhi .. Respondents

(By Shri E.X. Joseph, Sr. Counsel)

ORDER (oral)

Hon'ble Shri A.V. Haridasan

This application was filed for a direction to allow the candidature of the applicant in the Assistants' Grade Exam. 1995 and to set aside the order dated 8.1.96 cancelling the candidature of the applicant. It is also prayed by the applicant that his candidature for UDC & Central Excise-Income Tax Exam. 1995 to be held on 10.3.96 may also be accepted. The applicant has prayed for interim order directing the respondents to permit him in the preliminary examination for Assistants Grade-1995. An interim order was passed directing that the applicant may be allowed to take part in the preliminary examination and on the basis of that order, he was allowed to take the preliminary examination.

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2. The respondents have filed a detailed reply in which inter alia it has been stated that the applicant has not qualified in the preliminary examination.

3. The issue involved in this case required to be adjudicated only in case the applicant has succeeded in the preliminary examination. Now that the applicant has not qualified in the preliminary examination, adjudication does not become necessary and as such the applicant is not entitled to any relief. In the result, the application has become infructuous and is, therefore, dismissed, leaving the parties to bear their own costs.


(R.K. Ahuja)
Member(A)


(A.V. Haridasan)
Vice-Chairman(J)

/gtv/